

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 2

**IA(I.B.C)/ 3465(MB)2024 IN C.P. (IB)/1126(MB)2019**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **05.07.2024**

NAME OF THE PARTIES : **CG Power And Industrial Solutions Limited**

**Vs**

**Anupam Electricals And Engineering**  
**Industries Private Limited**

**For Applicant in**

**IA/3456/2024** : Adv. Prathamesh Nirkhe i/b Adv. Amit Tungare

**Section 9 of IBC**

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**ORDER**

**IA/3456/2024**

1. Heard the Counsel for RP who submits that both the suspended Directors of the CD and the Auditor (Respondents herein) have been called upon to provide him the list of documents as mentioned on Page No. 9 of this IA. It is submitted that the Respondents are not co-operating with the RP in discharging his functions in the CIRP.
2. We consider it as appropriate **to issue urgent notice to all the three Respondents**. The Respondents are directed to co-operate with the RP

forthwith and comply with the provisions of IBC, the rules and regulations made thereunder.

3. The Respondents are warned that non-corporation with the IRP is against the law attracting consequences and that this Bench is empowered to proceed against them.
4. The Respondents are directed to submit their response, if any, to this IA in 5 days from the date of receipt of notice. **List on 18.07.2024** for return of notice and reply of Respondents 1 to 3.

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

RV

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**